F. No. A-11013/20/2017-Ad IV
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

5th Floor, HUDCO Vishala Building,
Bhikaji Cama Place,
New Delhi, the 11th July, 2017.

OFFICE MEMORANDUM

Subject : Creation of the Directorate of International Customs – regarding.

The undersigned is directed to say that it has been decided with the approval of the Competent Authority to constitute a new Directorate, namely, the Directorate of International Customs (DIC), with its headquarters at Delhi. This Directorate will be an attached office of the Central Board of Excise and Customs (to be renamed as Central Board of Indirect Taxes & Customs) and will assist the CBEC in international matters pertaining to Customs, Integrated Goods & Services Tax (IGST), Tariff matters, etc. The Directorate of International Customs will report to the Chairman, CBEC, through the Member (Customs), CBEC.

2.0 The Directorate of International Customs will be headed by a Principal Commissioner. The mandate of the Directorate of International Customs is to assist CBEC in the following areas of work:

(i) International Cooperation, foreign delegations and visits abroad
(ii) Authorized Economic Operator Programme
(iii) Secretarial Assistance to National Committee on Trade Facilitation
(iv) Policy support in matters relating to Customs Tariff, IGST, Post Clearance Audit including Onsite Post clearance Audit and drafting of various Rules and Regulations under Customs Act.

2.1 International Cooperation: Providing assistance to CBEC in the following areas:

A. Bilateral Customs Cooperation

(i) All preparatory work relating to CMAAs
(ii) Organising meetings at various levels with foreign customs administrations
(iii) Preparing briefs for various bilateral meetings
(iv) Monitoring follow-up of bilateral meetings
B. Multilateral Customs Cooperation

(i) Nomination of participants from or in consultation with the functionally responsible agency to multilateral meetings
(ii) Following up on the deliverables between meetings
(iii) Identifying potential areas for cooperation, in consultation with functional wings and also responses to incoming proposals
(iv) Attending to matters related to WTO, UNCTAD, UNESCAP, ASEM and OECD

C. FTA

(i) Analysing trade under FTAs with a view to understanding the impact of existing FTAs on imports and exports
(ii) Conducting industry interactions with a view to developing an informed approach on FTAs
(iii) Organising the meetings of various Customs related committees/sub-committees under FTAs
(iv) Verification of origin under FTAs
(v) Guiding capacity building efforts in FTA implementation and origin-compliance.
(vi) Work relating to circulating specimen signatures received from FTA partner administrations.

D. Protocol Division:

(i) Handling of matters related to foreign delegations visiting India
(ii) Administrative assistance for visits to abroad
(iii) Organizing International Training Events.

2.2 Managing Authorized Economic Operators Programme:

(i) Processing and approval of AEO Certification
(ii) Assist Board in issuance of Circulars pertaining to AEOs
(iii) Coordination with Customs field formations in addressing issues pertaining to AEOs
(iv) Joint Action Plans for entering into Mutual Recognition Agreements
(v) Data exchange projects under Mutual Recognition Agreements

2.3 Secretarial Assistance for NCTF:

(i) Monitoring the implementation of TFA and inter-Ministerial coordination
(ii) Conducting meetings of Screening Committee and NCTF
(iii) Monitoring the outcomes of Adhoc Groups formed under NCTF
(iv) Engaging experts and external consultants who can assist in implementation of TFA
(v) Interaction with Trade Bodies
2.4 **Policy support in matters relating to Customs Tariff, IGST, Anti-dumping, and drafting of various Rules and Regulations under Customs Act.**

(i) Customs Tariff (HSN changes) and any Legislative and other preparatory work relating to its updating
(ii) Examination of inputs, study of classification practice of items which may have to be referred to WCO.
(iii) Advise on policy matters related to Anti-dumping duty/ other Non-tariff barriers.
(iv) Issues related to computation of IGST on imports.
(v) Issues related to PCA and OSPCA
(vi) Assist Board in amendments to Customs Act, framing of Rules and Regulations.

2.5 **Any other work assigned by Member Customs (CBEC).**

3. **The Directorate of International Customs shall become operational w.e.f. 1st July, 2017.**

(B.GINKHAN MANG)
Under Secretary to the Govt. of India
Tele-fax No.011-26162675

To,

1. All Directors General / Commissioners in-charge of Directorates
2. All Principal Chief Commissioners / Chief Commissioners
3. All Commissioners

Copy for information forwarded to:

1. PS to FM/MOS(R) / Secretary (R) / Chairman (EC)/All Members, CBEC.
2. AS (R) / JS (R)
3. All Joint Secretaries and Commissioner in the Board.
5. All officers/Sections of CBEC.
7. Office Order folder / Spare Copies.
8. Guard File.

(B.GINKHAN MANG)
Under Secretary to the Govt. of India